

ANF- 4D**Application for Enhancement / Reduction in CIF / FOB Value / Revalidation of Authorisation / EO
Extension of Authorisation****[Please see guidelines given at the end before filling the application online]**

1	IEC No.		Branch Code	
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2	Application Fee / Composition Fee details	Bank Receipt/Electronic Fund Transfer No. / Credit Card details	Name of the Bank Branch on which drawn, if applicable	Pay Mode	Date	Amount (in Rupees.)

3. Authorisation details:

i. Authorisation Number	
ii. Authorisation Date	
iii. File Number from which Authorisation is issued	
iv. CIF Value allowed (Rs)	
v. FOB Value endorsed (Rs)	
vi. Original Value Addition (%)	
vii. Import Validity upto: (a) Initially allowed: (b) Revalidation, if any I. As allowed by RA (in terms of para 4.41 of HBP): II. As allowed by DGFT (Hqr):	
viii. Initial EO Period:	
ix. Extended EO period, if any, valid upto: a) As allowed by RA (in terms of para 4.42 of HBP): b) As allowed by DGFT (Hqr):	

4. Details of import items and utilisation of Authorisation

Sl. No	Imports as endorsed in the Authorisation			Imports already Effected				Balance Imports			
				Quantity		CIF Value		Quantity		CIF Value	
	Item Description	Quantity (in metric units)	CIF Value (Rs)	In metric units	In %	In Rs	In %	In metric units	In %	In Rs	In %

5. Details of Export Obligation fulfillment

Sl. No	Export Obligation as endorsed in the Authorisation	Exports already made		Balance exports (Unfulfilled EO)	
		Quantity	FOB Value	Quantity	FOB Value

	Item Description	Quantity (in metric units)	FOB Value (Rs)	In metric units	In %	In Rs	In %	In metric units	In %	In Rs	In %

6. Changes Required in the Authorisation:

In case of request for CIF / FOB value enhancement			In case of request for revalidation - Revalidation applied upto	In case of request for EO extension - Extension in EO period applied upto:
Proposed CIF Value (Rs)	Proposed FOB Value (Rs)	Proposed Value Addition (%)		

7. Reasons for seeking CIF / FOB enhancement / Revalidation / EO extension: (PI strike out which is not applicable and mention the specific reason for seeking the amendment).

DECLARATION / UNDERTAKING

I / We hereby declare that:

1. the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from and if found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
2. we would abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, the Rules and Orders framed there under, the Foreign trade Policy, the Handbook Procedure and the ITC(HS) Classification of Export & Import Items, as amended from time to time.
3. none of the Proprietor/ Partner(s) / Director(s) / Karta / Trustee of the firm / company, as the case may be, is / are a Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / Company which has come to the adverse notice of DGFT or is in the caution list of RBI.
4. I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) Classifications of Export-Import Items, and that the item(s) exported / proposed to be exported does not fall within this list and that I/ We agree to abide by the provisions of the Policy for export of SCOMET items contained in the Foreign Trade Policy, Schedule 2 of ITC (HS) and the HBP, irrespective of the scheme under which the item is exported / proposed to be exported (the underlined portion will be deleted in case an application for export license for SCOMET item is being filed).
5. no export proceeds are outstanding beyond the prescribed period as laid down by RBI or such extended period for which RBI permission has been obtained.
6. that I/We have updated the IEC profiles in ANF 1.
7. We have not been penalized under any of the following Acts (as amended from time to time): (i) The Customs Act, 1962, (ii) The Central Excise Act 1944, (iii) Foreign Trade (Development & Regulation) Act 1992, and (iv) The Foreign Exchange Management Act, 1999; (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974 B.

8. I am authorised to verify and sign this declaration as per Paragraph 9.06 of the FTP.

Place

Date

Signature of the Applicant

Name

Designation

Official Address

Telephone

Residential Address

Email Address

GUIDELINES FOR APPLICANTS

[Please see paragraph 4.39, 4.41, 4.42 of HBP]

1. Application shall be filed online using digital signature only.
2. Please upload following documents :
 - a. Bank Receipt / EFT / Credit Card details evidencing payment of application fee in terms of Appendix 2K or otherwise as per Policy / Procedure to the Regional Authority concerned.
3. Authorisation in Original shall be submitted to the concerned Regional Authority.
4. Payment of composition fee, wherever required, should be indicated in column No.2 above.